



2026:AHC:16433

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 757 of 2026

Yashveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sunil Kumar Tiwari, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel for the respondents-State.
2. A preliminary objection has been raised by Sri Rahul Malviya, learned Standing Counsel that the writ petition itself may not be maintainable as the writ petitioner has a busy body and in service matters, PIL is not maintainable.
3. According to Sri Rahul Malviya, learned Standing Counsel, in case, any inquiry is conducted against the respondent no. 6 then it shall be given a logical end.
4. Accordingly, the writ petition is **disposed off**.

January 22, 2026
A. Prajapati

(Vikas Budhwar,J.)